

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTIFICATION

No: 1399 of 2026/RG

Dated: 02.07.2026

In exercise of the powers conferred under Article 225 of the Constitution of India and all other enabling provisions in this regard, the High Court of Jammu & Kashmir and Ladakh, with the previous approval of Lieutenant Governor, hereby makes the following amendments to the Jammu & Kashmir High Court Rules, 1999.

In Chapter- XV (Procedure in Criminal Cases) of Jammu and Kashmir High Court Rules, 1999 after rule 176-A, the following new rule shall be inserted, namely:-

"176-B: In every application for bail presented to the High Court, the petitioner/applicant shall make a full and candid disclosure of the following:

(i) Case Details –

FIR Number & Date, Police Station, District & State, Sections invoked, Maximum punishment prescribed.

(ii) Custody & Procedural Compliance –

Date of Arrest, Total period of custody undergone.

(iii) Status of Trial –

Stage of proceedings (Investigation/Charge Sheet/ Cognizance/Framing of Charges/Trial), Total number of witnesses cited in the charge sheet, Number of prosecution witnesses examined.

(iv) Criminal Antecedents –

FIR No. & Police Station, Sections, Status (Pending/ Acquitted / Convicted).

(v) Previous Bail Applications –

Court, Case No., Outcome of case.

(vi) Coercive processes-

Whether any Non-Bailable Warrant was issued, whether declared a proclaimed offender."

By Order

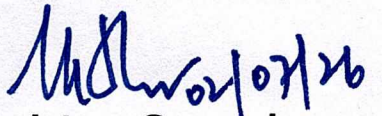

(M.K. Sharma)
Registrar General
Dated: 2.07.2026

No: 28099 - 28912 /RG/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Srinagar;
4. Secretary, Department of Law and Justice, UT of Ladakh, Leh;
5. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
6. Director, J&K Judicial Academy, Srinagar;
7. Registrar Rules, High Court of J&K and Ladakh, Srinagar;

8. Registrars Judicial, High Court of J&K and Ladakh, Srinagar/Jammu;
9. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar;
10. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
11. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
.....for information.
12. Manager, Government Press, Jammu/Srinagar for information and with the request to publish the same in the next issue of government gazette.
13. Incharge NIC, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
14. Incharge Library, High Court Wing Srinagar/Jammu, for information and keeping record of the same
15. Order file.


Registrar General